GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA

UNSTARRED QUESTION NO. 2517 TO BE ANSWERED ON 14.12.2015

SAFETY AT WORKPLACES

2517. SHRI T. RADHAKRISHNAN:

SHRI KESHAV PRASAD MAURYA:

SHRI SATAV RAJEEV:

SHRI DHANANJAY MAHADIK:

DR. HEENA VIJAYKUMAR GAVIT:

SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:

DR. J. JAYAVARDHAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of number of industrial accidents during each of the last three years and the current year, industry-wise and State/UT-wise;
- (b) whether the Government conducts inspections of factories, manufacturing units, workplaces etc. to check for adequate safety measures like fire equipment, fire exits, safety gear for workers in factories etc.;
- (c)if so, the details thereof alongwith frequency of inspection done during the said period, State/UT-wise and factory-wise;
- (d)whether the Government has taken steps or plans to take steps to encourage and mandate the safety of labour at workplaces and if so, the details thereof and if not the reasons therefor; and
- (e)the other steps taken/being taken by the Government to avoid industrial accidents/deaths in the Country?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): As per the information collected by the Chief Inspector of Factories, the State-wise fatal & non-fatal injuries in registered factories under the Factories Act, 1948 for the years 2012, 2013 & 2014 is enclosed as Annexure-I.

The State Governments through the office of the Chief Inspector of Factories carry out inspections to ensure compliance of the Act and the Rules framed thereunder, the details of inspections carried out in factories registered under the Factories Act, 1948, for the years 2012, 2013 & 2014 is enclosed as Annexure-II.

(d) & (e): The Government of India has enacted a comprehensive legislation i.e. the *Factories Act, 1948*, for taking care of the occupational safety, health & welfare issues of the workers employed in manufacturing sector. There are elaborate provisions pertaining to the health, safety and welfare provisions related to hazardous process, working hours, penal provisions etc. and the Rules prescribed there under are sufficient to ensure safety of the workers as far as the manufacturing sector is concerned. The Factories Act, 1948 and the State Factories Rules framed there under are enforced by the respective State/UTs.

The Government of India, Ministry of Labour& Employment, had declared the *National Policy on Safety, Health and Environment at Workplace(NPSHEW)* on 20th February, 2009.

The purpose of this National Policy is to establish a preventive safety and health culture in the country through elimination of the incidents of work related injuries, diseases, fatalities, disasters and to enhance the well-being of employees in all the sectors of economic activity in the country.

The Policy contains preamble, goals, objectives & action programme: The action programme includes enforcement, national standards, compliance, awareness, research & development, occupational safety and health, skills development, data collection and review.

The salient features of the Policy are as below:-

- i. It recognizes safe and healthy working environment as a fundamental human right.
- ii. It aims at enhancing the well-being of the employees and the society at large by eliminating work related injuries, diseases, etc.
- iii. It enumerates the goals to be achieved and brings into focus the objective of continuous reduction in the incidence of work related injuries and diseases.

It describes the action programme with eight key strategies i.e. Enforcement, Development of national standards, Compliance, Awareness, Research and Development, Skills development, Data collection and review.

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ANNEXURE REFERRED TO IN REPLY TO PART (a) to (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 2517 FOR 14.12.2015 ASKED BY SHRI T. RADHAKRISHNAN: SHRI KESHAV PRASAD MARYA: SHRI SATAV RAJEEV: SHRI DHANANJAY MAHADIK: DR. HEENA VIJAYKUMAR GAVIT:SHRI MOHITE PATIL VIJAYSINH SHANKARRAO: AND DR. J. JAYAVARDHAN.

State-wise Fatal and Non-fatal Injuries in Factories for the year 2012, 2013 & 2014

Sl.	State/ Union Territory	2012		2013		2014	
No.		Fatal	Non Fatal	Fatal	Non Fatal	Fatal	Non Fatal
		Injuries	Injuries	Injuries	Injuries	Injuries	Injuries
1.	Andaman & Nicobar Islands	Nil	Nil			5	15
2.	Andhra Pradesh	156	526	137	513	85	174
3.	Assam	8	70	8	57	13	58
4.	Bihar	9	126	4	156	12	251
5.	Chandigarh	1	1	Nil	2		
6.	Chhattisgarh	110	321	92	380	101	71
7.	Daman & Diu and Dadra & Nagar Haveli	14	31	12	57	••	
8.	Delhi	6	18	13	14		
9.	Goa	8	85	10	45	5	80
10.	Gujarat	216	2781	218	2285	240	1751
11.	Haryana	15	28	40	21	41	64
12.	Himachal Pradesh	10	11	11	23	13	23
13.	Jammu & Kashmir	8	5				
14.	Jharkhand	33	149	35	92	21	78
15.	Karnataka	76	682	68	43		
16.	Kerala	29	87	27	68		
17.	Madhya Pradesh	45	791	48	465	59	334
18.	Maharashtra	215	2333	199	2013	187	1687
19.	Manipur						
20.	Meghalaya	1	Nil	3	3	1	1
21.	Nagaland	Nil	Nil	Nil	Nil		
22.	Odisha	78	335	58	104		
23.	Pudduchery	8	30	3	25		
24.	Punjab	34	142	29	103	12	97
25.	Rajasthan	34	699	55	706	39	624
26.	Tamil Nadu	110	314	109	415	105	291
27.	Telangana	#	#	#	#		
28.	Tripura	2	5	2	4	2	6
29.	Uttar Pradesh	72	102	129	71	45	47
30.	Uttarakhand	23	76	11	48	7	47
31.	West Bengal	62	18693	96	19250		
	Total	1383	28441	1417	26953	933	5699

Note: (i) There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.

(ii) .. : Not Available (iii) # : Newly created State in 2014

Source: Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/ UTs.

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State-wise factories Inspected during the year 2012, 2013 & 2014

Sl. No.	State/ Union Territory	2012	2013	2014
1.	Andaman & Nicobar Islands	19	28	31
2.	Andhra Pradesh	7967	10198	4607
3.	Assam	1154	1629	1610
4.	Bihar	1816	1194	1059
5.	Chandigarh	28	24	
6.	Chhattisgarh	716	1152	1311
7.	Daman & Diu & Dadra & Nagar Haveli	190	180	160
8.	Delhi	2167	1775	1105
9.	Goa	211	224	161
10.	Gujarat	13916	16490	13499
11.	Haryana	2720	1562	2742
12.	Himachal Pradesh	1093	1093	1201
13.	Jammu & Kashmir	1065		
14.	Jharkhand	17282	2795	2630
15.	Karnataka	8176	7979	9160
16.	Kerala	14043	12852	13656
17.	Madhya Pradesh	3066	3423	••
18.	Maharashtra	11873	18184	14352
19.	Manipur		150	••
20.	Meghalaya	70	35	17
21.	Nagaland	152	204	210
22.	Odisha	2545	2434	2824
23.	Pudduchery	1066	1670	
24.	Punjab	1003	2904	
25.	Rajasthan	3051	2163	3194
26.	Tamil Nadu	25030	34787	••
27.	Telangana	#	#	3849
28.	Tripura	1271	1330	1124
29.	Uttar Pradesh			
30.	Uttarakhand	53	78	107
31.	West Bengal	4366	3813	
	Total	126109	130350	78609

Note: (i) There are no registered factories in Arunachal Pradesh, Lakshadweep, Mizoram and Sikkim.

(ii) .. : Not Available (iii) # : Newly Created State in 2014. **Source:** Data collected by DGFASLI through correspondence with Chief Inspector of Factories of States/ UTs.